

Central Administrative Tribunal  
Principal Bench, New Delhi.

CP-387/2005 in  
OA-736/2004

New Delhi this the 12<sup>th</sup> day of January, 2006.

Hon'ble Shri V. K. Majotra, Vice-Chairman(A)  
Hon'ble Shri Shanker Raju, Member(J)

Baleshwar,  
R/o RZ-23/230,  
Dayal Park,  
West Sagar Pur,  
New Delhi.

.... Petitioner

(through Sh. Zakir Hussain, Advocate)  
Versus

1. Sh. K.M. Chandrashekhar,  
Secretary (Revenue)  
Ministry of Finance,  
North Block,  
New Delhi.
2. Sh. Hardayal Singh,  
Chief Commissioner of Income Tax,  
CR Building,  
I.P. Estate, New Delhi.
3. Sh. Y.K. Singh,  
Addl. Commissioner of Income Tax,  
C.R. Building HQRs PERS  
New Delhi.

.... Respondents

(through Sh. V.P. Uppal, Advocate)

Order (Oral)  
Hon'ble Shri Shanker Raju, Member(J)

In the light of an order passed on 26.08.2005 by the respondents,  
the present C.P. is dismissed. Notices are discharged. However, liberty  
is accorded to the petitioner to assail this in accordance with law.

*S. Raju*  
(Shanker Raju)  
Member(J)

/vv/

*V.K. Majotra*  
(V.K. Majotra,  
Vice Chairman(A))